

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 134
(IB)-397(PB)/2018

IN THE MATTER OF:

Bank of India

.... Applicant

v.

Basic India Ltd.

.... Respondent

Order under Section 7 of IBC, 2016

Order delivered on 18.10.2019

Coram:

DR. DEEPTI MUKESH
HON'BLE MEMBER (JUDICIAL)

SH. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the applicant:-

Ms. Manisha Agarwal, Ms. Rakshita Goyal, Adv.
for HSWC, Rohtak (Haryana)

Mr. Anant A. Pavgi, Adv. for Compact Capital

For the respondent

Mr. Shivanshu Kumar, Adv. with Ms. Seema
Jangi, Cs for RP.

Mr. Abhay Kaushik, Mr. Rishi Kapoor, Adv. for
Ex.-management

ORDER

CA-2206(PB)/2019:-

The present application has been filed by the ex.-director namely Mr. Athar Zia seeking permission to leave the country for two weeks. Mr. Rishi Kapoor, learned counsel for the applicant states that as per the order dated 24.07.2019 in case they have to leave the country they were required to seek permission and intimate the Hon'ble Tribunal. A copy of the application has been served to the counsel for the RP.

List on 21.10.2019.

CA No. 1155(PB)/2019 & 1216(PB)/2019 be also listed on 21.10.2019.

Sd/-

(S. K. MOHAPATRA)
MEMBER (TECHNICAL)

Sd/-

(Dr. DEEPTI MUKESH)
MEMBER (JUDICIAL)